

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 350/20/2017
O.A. 350/1679/2016
M.A. 350/19/2017

Date of Order: 27.02.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Supti Banik
-vs-
S.E. Railway

For the Applicant : None

For the Respondents : None

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

None appeared either for the applicant or for the respondents.

2. This Tribunal earlier occasion dismissed the case on default vide order dated 01.12.2016 which as hereunder:

“None for the applicant even after revised call. On an earlier occasion learned counsel for applicant was not present. Hence, the matter is dismissed for non-prosecution.”

3. Today, when the matter is called up, none appeared on behalf of the applicant.

4. In view of that, we presumed that the applicant is not interested to pursue the matter.

5. Accordingly, the OA is dismissed for default.

(Dr. Nandita Chatterjee)
Member (A)

pd

(Manjula Das)
Member (J)



